

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s)(Civil) No(s). 1158/2021

NATIONAL FEDERATION OF INDIAN WOMEN (NFIW) Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)
(FOR ADMISSION)
(I.A. No.142805/2022- APPLICATION FOR IMPLEADMENT)Date : 04-11-2022 This petition was called on for hearing today.
CORAM :HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE J.K. MAHESHWARIFor Petitioner(s) Mr. Mayank Pandey, Adv.
Mr. Madhav Sinhal, Adv.
Ms. Kanu Agarwal, Adv.
Mr. Shailesh Madiyal, Adv.
Mr. Rahul Gupta, Adv.
Mr. Prashant Bhushan, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Application for impleadment of the respondents is allowed.

Cause title be amended accordingly.

Issue notice, returnable in the month of March, 2023.

Six weeks' time is granted to file counter affidavit/reply
from date of service.Rejoinder, if any, may be filed within three weeks' after
service of the counter affidavit/reply.We clarify that the respondents would be entitled to raise
the plea of maintainability in the response/reply which they may
file. The issue of maintainability and whether the writ petition
should be entertained would be examined at the time of hearing.(BABITA PANDEY)
COURT MASTER (SH)(R.S. NARAYANAN)
COURT MASTER (NSH)

